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Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-226/2004  
MA-1705/2004  
MA-224/2002  
OA-2224/2002  
MA-1960/2004

New Delhi this the 21<sup>st</sup> day of July, 2005.

Hon'ble Shri Shanker Raju, Member(J)  
Hon'ble Shri S.A. Singh, Member(A)

1. Swami Nath  
S/o Sh. Shiv Murti
2. Sarju Mal  
S/o Sh. Mannu Lal
3. Bansi Lal,  
S/o sh. Shiv Pujan
4. Harvillas,  
S/o Sh. Pulwari Lal.
5. Arjunan (Expired)  
S/o Sh. Dan Pal
6. Shiv Muni,  
S/o Sh. Jug Dev
7. Shambu Chand Ghosh  
S/o Sh. Makhan Ghosh
8. Harpal Singh,  
S/o Sh. Nand Ram
9. Mohan,  
S/o sh. Kirodh
10. Mithu Lal,  
S/o sh. Ram Aughar
11. Heera Lal,  
S/o Sh. Valger
12. Amar Singh,  
S/o Sh. Netra Pal Singh
13. Sunder Pal,  
S/o Sh. Ram Matt

Working under SSE/WEE, Electrical Workshop, Daya Basti, New Delhi.  
(through Sh. Amit Anand, Advocate) .... Applicants

Versus

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Union of India through

1. Sh. R.R. Jaruhara,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Sh. Pradeep Kumar Goyal,  
Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
3. Sh. V.K. Kaul,  
Chief Administrative Officer (Constn.),  
Northern Railway,  
Kashmere Gate,  
New Delhi.
4. Sh. Vinod Kumar Singh,  
WEE,  
Electrical Workshop,  
Daya Basti,  
New Delhi.

.... Respondents

(through Sh. VSR Krishna, Advocate)

Order (Oral)

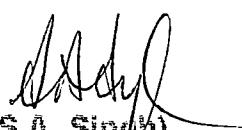
Hon'ble Shri Shanker Raju, Member(J)

In compliance of our directions, respondents have filed a compliance affidavit on 19.07.2004. Subsequently on our directions to review the claim of the applicant, it has been transpired that the applicant has been wrongly accorded the benefit. On perusal of record, we find that the respondents have not established that IOW was a part of construction organization which lends support from IREM Vol.II where casual labour are also engaged on Railways for execution of railway projects, such as new lines, doubling, conversion, constructions of buildings, track renewals, Route Relay Interlocking Railway

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Electrification, setting up of new units etc. Casual Labour so engaged are referred to as 'Project Casual Labour'.

2. Be that may so, we dispose of this CP with a direction to the respondents to give effect to the compliance affidavit filed on 19.07.2004. Notices are discharged. However, applicants are at liberty to assail further grievance in accordance with law.

  
(S.A. Singh)  
Member(A)

  
(Shanker Raju)  
Member(J)

Avv/